Workers employed in Unorganisanised and Small Scale Industries

3577. SHRI CO. POULOSE: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that majority of Indian workers and employed in unorgari-ised and small scale industries; and

(b) in view of what has been stated in para (a), whether Government have taken serious steps to deal the problems under the Minimum Waees Act throught-out the country relating to wages paid, k>wer than what was provided under the Act, Dearness Allowance, not paid or paid alll according to the consumer price Indext not keeping muster roll of workmen and other registers according to the provisions of the Act and not revising rates of wages in stipulated time frame?

THE MINISTER OF LABOUR (DR.

SATYANARAYAN JATEYA): (a) Yes Sir.

(b) The main object of the Minumum Wages Act is to provide for fixation and revision of minimum rates of wages, regulation of working hours, wages for weekly day of rest and also provides the procedure for recovery of claims arising out of payment of less than minimum rates of wages, non-payment of wages for weekly day of rest or for work done on such day by the workers employed in industries where wage rates are low and working conditions are unregulated. Minimum Rates of wages, fixed by the Govt, in the scheduled employment, in Central Sphere, are revised from time to time and every six months these rates are updated on the basis of half yearly in-CTcase of the CPI number and adding this YDA to the Minimum rates of wages. Enforcement of Minimum Wages Act in the Central Sphere is ensured by the officers of the Central Industrial Relations machinery (CIRM). For this regular and periodic inspections in the establishments are undertaken by the Inspectors appointed under the Act. Follow-up action is also taken by them by fllilig claim/ prosecution cases against the defaulting employers. The Central Government has

also appointed authorities to hear ane decide claims.

Violation of Immigration Laws

3578. SHRI K.M. KHAN: Will the Minister of LABOUR be pleased to state:

(a) whether a large number of cases of violation of immigration laws and indulgconsistency of labour laws with the gener al changes taking place in the economic policy and also to provide for greater welfare of the working class.

ence in smuggling have been reported from several States of Indian Frontier;

(b) if so, the details thereof, Statewise, with names of foreigners, country-wise;

(c) whether Government propose to take sonle effective measures to check this meance early; and

(d) if so, the details thereof and if not. the reasons therefor?

IHE MINISTER OF LABOUR'"(DR. SATYANARAYAN JATIYA): (a) to (d) The information is being;collected and will be laid on the Table of the House. Review of the Existing LAbour Laws 3579. DR. ALLADI P. RAJKUMAR: Will the Minister of LABOUR be pleased to state:

(a) whether Government have underta-

ken any exercise to review the existing labour laws so as to keep pace with the emerging economics in search of rapid GDP growth and have already initiated such measures, and also to aCcelarate the process of liberalisation of our own

economy; and

(b) if so. the specific legislations indetified for such review and the guidelines bid down for the purpose?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) and (b) Review of labour laws is a continuous process and amendments in the legislation are made dependending on the result of the review. Howevdr, at present the